

(2) of section 77 of the Assam Reorganisation (Meghalaya) Act, 1969, a copy of the Ministry of Home Affairs Notification GSR No. 394, dated the 2nd March, 1970 (in English and Hindi) publishing the Assam Reorganisation (Meghalaya) (Elections to the Provisional Legislative Assembly) Rules, 1970. [Placed in Library. See No. LT-2835/70].

**ANNUAL REPORT AND ACCOUNTS (1968-69)
OF THE SALAR JUNG MUSEUM BOARD AND
RELATED PAPERS**

**THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
YOUTH SERVICES (SHRIMATI
JAHANARA JAIPAL SINGH) :** Sir, I beg to lay on the Table a copy of the Annual Report and Accounts of the Salar Jung Museum Board for the year 1968-69, together with the Auditors' Report on the Accounts (in English and Hindi) [Placed in Library. See No. LT-2837/70]

**THE DELHI MOTOR VEHICLES (THIRD
AMENDMENT) RULES, 1969**

**THE DEPUTY MINISTER IN THE
DEPARTMENT OF PARLIAMENTARY
AFFAIRS, AND IN THE MINISTRY
OF SHIPPING AND TRANSPORT
(SARDAR IQBAL SINGH) :** Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 3(4)/69-Tpt., dated the 22nd January, 1970 (in English and Hindi), publishing the Delhi Motor Vehicles (Third Amendment) Rules, 1969, issued by the Delhi Administration. [Placed in Library. See No. LT-2839/70].

**NOTIFICATIONS OF THE MINISTRY OF
HOME AFFAIRS**

SHRI VIDYA CHARAN SHUKLA : Sir, on behalf of Shri K. S. Ramaswamy I beg to lay on the Table, under sub-section (2) of section 3 of the All-India Services Act, 1951, a copy each of the following Notifications (in English and Hindi) of the Ministry of Home Affairs:—

(i) Notification GSR. No. 2710, dated the 24th November, 1969, publishing the Indian Medical and Health Service (Initial Recruitment) Amendment Regulations, 1969. [Placed in Library. See No. LT-2629/70.]

(ii) Notifications GSR. Nos. 52 to 55, dated the 1st January, 1970. [Placed in Library. See No. LT-2836/70].

**STATEMENT BY MINISTER REGARD-
ING REVISION OF SCALES OF PAY
AND ALLOWANCES OF THE
EMPLOYEES OF THE UNION
TERRITORIES**

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) :** Mr. Deputy Chairman, Sir, previously, it had been the policy of the Government of India to prescribe scales of pay and allowances in the Union Territories mentioned below and NEFA on the basis of the scales obtaining for corresponding posts in the adjoining States mentioned against them :

- (i) Himachal Pradesh (excluding Secretariat)—Punjab
- (ii) Manipur—Assam.
- (iii) Tripura—West Bengal.
- (iv) Pondicherry—Tamil Nadu.
- (v) Dadra and Nagar Haveli—Gujarat.
- (vi) Chandigarh—Punjab.
- (vii) N.E.F.A.—Assam.

The scales of pay and allowances of the employees of the Union Territories of Delhi, Goa, Daman and Diu, Andamans and Nicobar islands and Laccadive, Aminidive, and Minicoy islands were however based on the Central patterns of pay and allowances. The policy of prescribing scales of pay and allowances for the employees of all the Union Territories and NEFA has been reviewed by the Government and it has now been decided to adopt Central patterns of pay and allowances for the employees of all the Union Territories and NEFA with effect from 6th March 1970.

**MOTION REGARDING ELECTION
TO THE CENTRAL ADVISORY
BOARD OF EDUCATION**

**THE MINISTER OF EDUCATION
AND YOUTH SERVICES (PROF.
V. K. R. V. RAO) :** Sir, I move the following Motion :

“That in pursuance of sub-clause (d) of clause (2) of paragraph 3 of the Government of India (Education, Health and Lands Department) Resolution No. F. 122-3/35 E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among th